

CC No. 284/2019  
CBI Vs. Yogesh Malhotra and Ors.  
24.07.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi Officer  
Sh. R.S. Thakur.  
Proceedings against A-1 has been dropped for want of sanction in terms  
of order dated 05.03.2012.  
Sh.R.K. Handoo, Ld. Counsel for A-5.  
Sh. Yogender Handoo, Ld. Counsel for A-7.  
A-9 has been declared P.O vide order dated 03.04.2013.  
A-10 has been declared P.O vide order dated 20.01.2020.  
None for A-2, A-3, A-4, A-6 & A-8.

Matter has been taken up through video conferencing hosted by Ms.  
Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No.  
R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of arguments on the point of charge. Due to low  
bandwidth there is no connectivity, hence, matter is adjourned for purpose  
already fixed i.e. arguments on the point of charge for 20.08.2020.

In the meantime, notice be issued to other accused persons along with  
their counsels respectively for the next date of hearing to be executed through  
IO/HIO through email, WhatsApp, SMS or through phone call. Also notice be  
issued to IO/ HIO with directions to appear in person through video conference  
on the next date of hearing. Copy of the order be sent to Ld. Counsels for the  
other accused persons along with the notice.

List the matter for further arguments/further proceedings on **20.08.2020**.  
Time of the video conferencing shall be communicated to the Ld. Counsel (s)  
later. Ahlmad is directed to do the needful.



*Ahlmad*  
(ANURAG SAIN)  
Special Judge, CBI-11  
RADC, New Delhi  
24.07.2020  
Rouse Avenue  
New Delhi  
D.D.U. N.